FORM G (RE-PUBLISH)
INVITATION FOR EXPRESSION OF INTEREST

(Under Regulation 36A (1) of the Insolvency and Bankruptcy (Insolvency Resolution Process for Corporate Persons) Regulations,2016

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	SITI JIND DIGITAL MEDIA COMMUNICATIONS PRIVATE LIMITED, CIN No. U72200DL2010PTC2101071 PAN-AABCL9536C
2.	Address of the registered office	**Registered Office:** No-203,2nd Floor, J Block, Prakash Tower , LSC Ashok Vihar, Phase-1, North West Delhi, India 110052 **Address for maintaining Books of Accounts-** 478/11, Near Fire Brigade Station, Saffidon Gate, Jind Haryana, India,126102
3.	URL of website	http://sitijind.ibc2016.net/
4.	Details of place where majority of fixed assets are located	**The CD has no Land & Building and the majority of Plant & Machinery is located and Operations are run from:** **JIND**-478/11 Near Fire Brigade Station, Saffidon Gate, Jind Haryana, India,126102
5.	Installed capacity of main products/ services	It has a digital Headend installed at Jind Office. Through which unlimited viewers can receive Digital TV services.
6.	Quantity and value of main products/ services sold in last financial year	Details can be sought by sending a request to the Resolution Professional at sitijinddigital.cirp@gmail.com
7.	Number of employees/ workmen	Count of Employees on Payroll - 8
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Details can be sought by sending a request to the Resolution Professional at sitijinddigital.cirp@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Details can be sought by sending a request to the Resolution Professional at sitijinddigital.cirp@gmail.com
10.	Last date for receipt of expression of interest	17.12.2024
11.	Date of issue of provisional list of prospective resolution applicants	19.12.2024
12.	Last date for submission of objections to provisional list	24.12.2024

13.	Date of issue of final list of prospective resolution applicants	26.12.2024
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	28.12.2024
15.	Last date for submission of resolution plans	27.01.2025
16.	Process email id to submit EOI	Sitijinddigital.cirp@gmail.com

Date- 02.12.2024
Place- New Delhi

Mr. Harvinder Singh
Resolution Professional
In the Matter of Siti Jind Digital Media Communications Private Limited
(Regn No. IBBI/IPA-001/IP-P00463/2017-18/10806)
AFA valid up to 10.05.2024
Email: Regd. with IBBI: harvinder@akgandassociates.com
Address Regd. With IBBI: 11 CSC DDA, Market A Block Saraswati Vihar, New Delhi, National Capital Territory of Delhi ,110034
Address for correspondence: 11 CSC DDA, Market A Block Saraswati Vihar,New Delhi, National Capital Territory of Delhi ,110034
Email: For Correspondence: sitijinddigital.cirp@gmail.com
Mobile No.: 9810046631

the pioneer
NEW DELHI | MONDAY | DECEMBER 2, 2024

Dhaka HC acquits Khaleda Zia's son, all others in 2004 case

PTI ■ DHAKA

The High Court here on Sunday scrapped the lower court's verdict and acquitted all accused, including former Bangladesh prime minister Khaleda Zia's son Tarique Rahman and former state minister Lutfozzaman Babar, in a 2004 grenade attack in ousted premier Sheikh Hasina's rally.

"The High Court annulled the trial court verdict and acquitted all convicts including Tarique Rahman," a spokesman for the attorney general's office said. Rahman, 57, is the acting chairman of Bangladesh Nationalist Party (BNP).

Two cases — one for murder and another under the Explosives Act — were filed after a grenade attack on an Awami League rally at Bangabandhu Avenue in Dhaka left 24 people dead and nearly 300 injured.

The HC bench of Justice AKM Asaduzzaman and Justice Syed Enayet Hossain acquitted all 49 accused and observed that the trial court's verdict in the cases was "illegal." The High Court's verdict comes after the bench heard the death references and appeals related to the cases filed over the attack.

The trial court had delivered the judgement based on a confession by Mufti Abdul Hannan, the top leader of the banned Harkat-ul-Jihad al-Islami (HuJI) militant outfit who was accused in the case.

Hannan has been executed in connection with another case.

The High Court said the confessional statement had no evidential value as it was taken on force and not examined properly by the magistrate concerned.

On November 21, the bench kept the death references (trial court documents for confirmation of death sentences) and the appeals filed by the convicted accused in the cases as curia advisari vult (meaning the verdict will be delivered any day) after it concluded a hearing on those matters.

During the hearing on the death references and appeals, the defence lawyers for the accused requested the High Court to scrap the trial court verdict as there was no specific allegation against them.

Nineteen others, including Rahman, now in London, were given life imprisonment and 11 were handed different terms in prison.

Oli to discuss revival of BRI projects with China

PTI ■ BEIJING

Nepal Prime Minister K P Sharma Oli will travel to China on Monday on a four-day visit during which the two sides were expected to discuss a new plan to revive the BRI projects, which failed to materialise even after seven years they were signed with much fanfare.

Oli will pay an official visit to China from December 2-5, during which Chinese President Xi Jinping will meet him. Premier Li Qiang and other officials will hold talks with him, Foreign Ministry spokesman Mao Ning said here on Friday.

"Oli has visited China twice as Nepal's Prime Minister and made important contributions to advancing the growth of China-Nepal relations," Mao said, acknowledging his efforts to forge closer ties with Beijing, including signing a transit treaty to reduce dependence on India for his landlocked country.

"The two countries' leaders will have in-depth exchanges of views on deepening our traditional friendship, expanding Belt and Road cooperation and exchanges and cooperation in various fields, as well as international and regional issues of mutual interest," she said. Oli, regarded as a pro-China leader, heads a coalition government consisting of his Communist Party of Nepal (Unified Marxist-Leninist) and the Nepali Congress, which seeks balanced ties with China and India.

Oli will be breaking with the usual practice of Nepali prime ministers making India their first destination in the neighbourhood after assuming charge, amid media reports that he did not get an invitation from New Delhi.

Nepalese Foreign Minister Arzu Rana Deuba from the Nepali Congress visited India after assuming office and held extensive talks with her Indian counterpart S Jaishankar.

The focus of Oli's visit was to revive the Belt and Road Initiative (BRI) projects signed between the two countries in 2017, according to media reports from Nepal. Kathmandu was an early signatory to BRI in South Asia.

But significantly not a single project under the BRI has been implemented so far, according to a report in Nepal daily, The Kathmandu Post.

The BRI is a mega connectivity project that connects China with Southeast Asia, Central Asia, Russia and Europe.

Both sides are now preparing to sign the second framework, an extended version of the cooperation document that explicitly focuses on seeking grants from China to fund the projects identified therein, the newspaper reported.

Projects likely to be signed during Oli's visit included road projects forming part of the Koshi Corridor, which aims to connect Nepal with Shigatse in Tibet, the report said.

It is to be seen whether the two sides will decide on going ahead with the Railway project connecting the two countries through the Himalayan mountains which was estimated to cost over USD three billion considering Nepal's decision to take loans from China.

China funded the feasibility study but wants Nepal to share the costs. Ahead of his visit, Oli said he will not seek Chinese loans amid concerns about a debt trap and added that Kathmandu will seek grants instead.

Foreign Minister Deuba visited China last week and held extensive talks with Chinese Foreign Minister Wang Yi in the Chinese city of Chengdu, sharing Nepal's perspective on the revival of the BRI projects.

After she met with Wang, she returned to Kathmandu to brief Oli and will accompany him during his visit.

"We signed the BRI framework in 2017 and whatever assistance and support we receive from China now is in the periphery of the BRI. Things have not moved beyond that," Deuba told the media on her return from Chengdu on Saturday.

"Mainly, we are focused on projects related to connectivity and cross-border infrastructure. The two parties agreed on a modality of future cooperation under the BRI framework," the Post quoted her as saying. "In my meeting with Wang, I have made it clear that we are not in a position to take loans to fund the projects. They listened to our concerns carefully," she said.

"Our debt is now 41 per cent of the GDP, which is alarming," she said.

"The private sector can take loans but the government is not in a position to do so," a Post report quoted her as saying.

Georgia protests: Over 40 hospitalised

AP ■ TBILISI

A third night of protests in the Georgian capital against the government's decision to suspend negotiations to join the European Union left 44 people hospitalized after police deployed water cannons and tear gas, officials said Sunday.

Tens of thousands of demonstrators gathered outside the parliament Saturday night, throwing stones and setting off fireworks. An effigy of the founder of the governing Georgian Dream party, Bidzina Ivanishvili — a shadowy billionaire who made his fortune in Russia — was burned in front of the legislature.

Georgia's Interior Ministry said Sunday that 27 protesters, 16 police and one media worker were hospitalized.

Prime Minister Irakli Kobakhidze warned that "any violation of the law will be met with the full rigor of the law."

"Neither will those politicians who hide in their offices and sacrifice members of their violent groups to severe punishment escape responsibility," he said at a briefing Sunday.

He said it wasn't true that Georgia's European integration had been halted. "The only thing we have rejected is the shameful and offensive blackmail, which was, in fact, a significant obstacle to our country's European integration."

On Saturday, he said that unspecified "foreign entities" wished to see the "Ukrainization" of Georgia with a "Maidan-style scenario" — a reference to Ukraine's 2014 Maidan revolution that ousted Ukraine's Moscow-friendly president and unleashed a decade of momentous change for Ukraine, eventually leading to its current war with Russia.

Kobakhidze also dismissed the US State Department's statement Saturday that it was suspending its strategic partnership with Georgia. The statement condemned Georgia's decision to halt its efforts toward EU accession.

"You can see that the outgoing administration is trying to leave the new administration with as difficult a legacy as possible. They are doing this regarding Ukraine, and now also concerning Georgia," Kobakhidze said of the US. "This will not have any fundamental significance. We will wait for the new administration and discuss everything with them."

The ruling Georgian Dream party's disputed victory in the Oct. 26 parliamentary election, which was widely seen as a referendum on Georgia's aspirations to join the EU, has sparked major demonstrations and led to an opposition boycott of parliament.

The opposition has said that the vote was rigged with the help of Russia, Georgia's former imperial master, with Moscow hoping to keep Tbilisi in its orbit.

Speaking to The Associated Press on Saturday, Georgia's pro-Western President Salome Zourabichvili said that her country was becoming a "quasi-Russian" state and that Georgian Dream controlled the major institutions.

"We are not demanding a revolution. We are asking for new elections, but in conditions that will ensure that the will of the people will not be misrepresented or stolen again," Zourabichvili said. "Georgia has been always resisting Russian influence and will not accept having its vote stolen and its destiny stolen."

The government's announcement that it was suspending negotiations to join the EU came hours after the European Parliament adopted a resolution criticizing last month's vote as neither free nor fair. It said the election represented another manifestation of Georgia's continued democratic backsliding "for which the ruling Georgian Dream party is fully responsible."

The EU granted Georgia candidate status in December 2023 on condition that it meet the bloc's recommendations, but put its accession on hold and cut financial support earlier this year after the passage of a "foreign influence" law widely seen as a blow to democratic freedoms.

EU lawmakers urged a rerun of the parliamentary vote within a year under thorough international supervision and by an independent election administration. They also called on the EU to impose sanctions and limit formal contacts with the Georgian government.

The Georgian prime minister denounced what he described as a "cascade of insults" from EU politicians and said that "the ill-wishers of our country have turned the European Parliament into a blunt weapon of blackmail against Georgia, which is a great disgrace for the European Union."

Kobakhidze also said Georgia would reject any budgetary grants from the EU until the end of 2028.

UN halting aid deliveries through main Gaza crossing, says route dangerous

AP ■ DEIR AL-BALAH (GAZA STRIP)

The UN agency for Palestinian refugees said Sunday it is halting aid deliveries through the main cargo crossing into Gaza because of the threat of armed gangs who have looted recent convoys.

The decision could worsen the humanitarian crisis in Gaza as the cold, rainy winter sets in, with hundreds of thousands of people living in squalid tent camps and reliant on international food aid. Experts were already warning of famine in the territory's north, which Israeli forces have almost completely isolated since early October.

Philippe Lazzarini, the head of UNRWA, the main aid provider in Gaza, said the route leading to the Kerem Shalom crossing from Israel is too dangerous on the Gaza side. Armed men looted nearly 100 trucks traveling on the route in mid-November, and he said gangs stole a smaller shipment on Saturday.

Israeli strikes kill at least six people, including children

Israeli strikes on the Gaza Strip killed at least six people overnight, including two young children who died in the tent where their family was sheltering, medical officials said Sunday.

The strike in the Muwasi area, a sprawling tent camp housing hundreds of thousands of displaced people, also wounded the children's mother and their sibling, according to the nearby Nasser Hospital. An Associated Press reporter at the hospital saw the bodies.

A separate strike in the southern city of Rafah, on the border with Egypt, killed four men, according to hospital records.

The Israeli military said it was not aware of strikes in either location. Israel says it only targets militants and tries to avoid harming civilians, but its daily strikes across Gaza often kill women and children.

In a separate development, a projectile fired by Iran-backed Houthi rebels in Yemen set off air raid sirens in central Israel. The Israeli military said it intercepted the projectile before it entered Israeli territory.

Former defense minister accuses Israel of war crimes

A former top Israeli general and defense minister has accused the government of ethnic cleansing in northern Gaza, where Israeli forces have been waging the latest in a series of offensives against Hamas since early October. The army has sealed off the northern towns of Beit Hanoun and Beit Lahiya, and the Jabaliya refugee camp, and allowed almost no humanitarian aid to enter. Tens of thousands of people have fled, while the United Nations estimates up to 75,000 remain and experts have warned of famine.

Moshe Yaalon, who served as defense minister under Benjamin Netanyahu before quitting in 2016 and emerging as a fierce critic of the prime minister, said the current far-right government is determined to "occupy, to annex, to ethnically cleanse." Pressed by an interviewer with a local news outlet on Saturday, he said: "There is no Beit Lahiya. No Beit Hanoun. (They are) operating now in Jabaliya, and (they) are actually cleaning the territory of Arabs."

Yaalon doubled down on the remarks Sunday in an interview with Israeli radio, saying "war crimes are being committed here."

Netanyahu's Likud party criticized his earlier remarks, accusing him of making "false statements" that are "a prize for the International Criminal Court and the camp of Israel haters."

The ICC has issued arrest warrants against Netanyahu, another former defense minister, Yoav Gallant, and a Hamas commander, accusing them of crimes against humanity. The International Court of Justice is investigating allegations of genocide against Israel. Israel rejects the allegations and says both courts are biased against it.

No end in sight to Gaza war despite ceasefire with Hezbollah

The war in Gaza began when Hamas-led militants stormed into southern Israel on Oct. 7, 2023, killing some 1,200 people, mostly civilians, and taking around people 250 hostage. Some 100 captives are still being held inside Gaza, around two-thirds of whom are believed to be alive.

Israel's retaliatory offensive has killed over 44,000 Palestinians, more than half of them women and children, according to Gaza's Health Ministry, which does not say how many of the dead were combatants. Israel says it has killed over 17,000 militants, without providing evidence.

Canadian news publishers sue OpenAI over copyright infringement

AP ■ OTTAWA

A coalition of Canadian news publishers, including The Canadian Press, Torstar, Globe and Mail, Postmedia and CBC/Radio-Canada, has filed a lawsuit against OpenAI for using news content to train its ChatGPT generative artificial intelligence system.

The outlets said in a joint statement on Friday that OpenAI regularly breaches copyright by scraping large amounts of content from Canadian media.

"OpenAI is capitalising and profiting from the use of this content, without getting permission or compensating content owners," the statement said. The publishers argue that OpenAI practices undermine the hundreds of millions of dollars invested in journalism, and that content is protected by copyright.

"News media companies welcome technological innovations. However, all participants must follow the law, and any use of intellectual property must be on fair terms," the statement said. Generative AI can create text, images, videos and computer code based on a simple prompt, but the systems must first study vast amounts of existing content.

OpenAI said in a statement that its models are trained on publicly available data. It said they are "grounded in fair use and related international copyright principles that are fair for creators and support innovation."

The company said it collaborates "closely with news publishers, including in the display, attribution and links to their content in ChatGPT search" and offers outlets "easy ways to opt-out should they so desire."

This is the first such case in Canada, though numerous lawsuits are underway in the United States, including a case by the New York Times against OpenAI and Microsoft.

Some news organizations have chosen to collaborate rather than fight with OpenAI by signing deals to get compensated for sharing news content that can be used to train its AI systems.

Taiwan's president arrives in Hawaii for 2-day stop in US as part of South Pacific visit

AP ■ HONOLULU

Taiwan's president Lai Ching-te arrived Saturday in Hawaii to begin a two-day transit in the US as part of a trip to the South Pacific, his first since assuming office.

The stopover in Hawaii and one planned for the territory of Guam have drawn fierce criticism from Beijing, which claims Taiwan as its own territory and objects to official exchanges between the self-ruled democracy and the US, the island's biggest backer and military provider.

There were no high-ranking US or Hawaii state officials to greet Lai at the Honolulu hotel where supporters cheered in Mandarin, some waving Taiwanese flags. He visited Hawaii's leading museum of natural history and Native Hawaiian culture, Bishop Museum. Later, he was expected to attend a banquet with supporters.

Lai is on a weeklong trip to visit the Marshall Islands, Tuvalu and Palau — three diplomatic allies of the self-governed island in the Pacific. Though Taiwan retains strong contacts with dozens of other nations, it has only 12 formal diplomatic allies.

Bishop Museum CEO Dee Jay Mailer presented Lai with a red lei hulu, or feather garland, made by master featherwork artist Kawika Lum-Nelmida. Lai gave Mailer a headdress, made by Paiwan Indigenous people of Taiwan, and neck and shoulder decorative pieces made by Atayal Indigenous people, also of Taiwan.

Lai's visit shows that Taiwan and the United States have a very strong relationship, said Arthur Chen, the president of the Taiwanese Chamber of Commerce of North America. He flew to Hawaii from his home near Dallas to welcome the president to the US.

Chen said he understood the US has its own foreign policy but he said Lai should be treated as a head of state during his stay.

Taiwan and the US share common values like a belief in democracy and human rights, Chen said. "So we should help each other," he said.

Lai didn't make any public remarks at his initial engagements in Hawaii, but spoke before his departure from Taiwan.

"I want to use the values of democracy, peace, and prosperity to continue to expand our cooperation with our allies, to deepen our partnership and let the world see Taiwan not just as a model of democracy, but a vital power in promoting the world's peace and stability, and prosperous development," he said at Taoyuan International Airport.

It is unclear whether Lai will meet with any members of the incoming US administration during his transit.

President-elect Donald Trump said in an interview with Bloomberg in July that Taiwan should pay for its defense. The island has purchased billions of dollars of defense weaponry from the US.

PUBLIC NOTICE

Notice is hereby given that my client Narna Ram is in process to purchase the Property bearing no. 10/53, area measuring 100 sq. yds., out of Khasra no. 13 min., situated at Village Karkardooma, in the abadi of Shanker Gali, Vishwas Nagar, illaqa Shahdara, Delhi-110032 (availing loan from DCB Bank) from Abhishek Sharma, having acquired the said property by virtue WILL dated 06/2/2008 Doc no.462, executed by Rajni Sharma. Later, Rajni Sharma expired on 17/3/2019 and leaving behind Abhishek Sharma as her only legal heir All person/s having any claim against or in respect of the said Property, or any part thereof, by way of sale, exchange, mortgage (equitable/registered or otherwise), gift, trust, inheritance, family arrangement, maintenance, bequest, partnership, possession, lease, sublease, tenancy, license, lien, charge, pledge, easement or otherwise howsoever, are hereby requested to notify the same in writing to us with supporting documentary evidence at the address mentioned below within 15 days from the date hereof, failing which the claim or claims, if any, of such person or persons will be considered to have been waived and/or abandoned. **Kamal Kant Gupta (Advocate)**
Unit No. FF-2, First floor, Mahaluxmi Metro Tower Sec-4, Vaishali, Gzb., U.P., Mob. 9810063351

PUBLIC NOTICE

Notice is hereby given to the General Public on behalf of our client that Mr. Sanjay claiming to be the owner of Residential Plot bearing No. 141, area measuring 52 sq. yds., out of Khasra No. 16/6, situated in the area of Village Mirzapur, Delhi State Delhi, Colony known as Mahavir Enclave, New Delhi-110045; vide Relinquishment Deed dated 10.04.2024 (Doc. No. 2024/16/I/4674) executed by Mr. Bobby, Mr. Sunil Kumar, Mr. Manoj Kumar, Mrs. Sonvati, & Mrs. Manju Kumari. All persons are hereby informed that above mentioned owners wants to sell the said property to a person who wants to obtain a loan from our client against the said property. If, anybody has any objection/s upon the ownership of above owner over the said property, its sale/mortgage/litigation & any other objections, kindly inform the undersigned in writing on the below mentioned address within 7 days of the present.
Kumar & Associates (Advocates & Consultants)
200, IInd Floor, 23, Shivaji Marg, Moti Nagar, N. Delhi-15
Ph : 011-41112527-28 legal@knalegal.com

OFFICE OF THE SUPERINTENDING ENGINEER
RURAL WATER SUPPLY AND SANITATION DIVISION,CUTTACK
MAHANADIBIHAR; CUTTACK-753004
O-753
Govt. of Odisha e-procurement Notice
Bid Identification No. rwssctc- 05 /2023-24

The Superintending Engineer, RWS&S Division, Cuttack on behalf of Governor of Odisha invites lump sum bid through e-procurement in double cover system according to norm of e-procurement.

1. Nature of work : PWS Schemes under RWSS , Division, Cuttack.
2. No. of tenders : 1 Nos.
3. Tender Paper Cost : 10000/-
4. Value of Work : Rs. 132.53
5. Class of Contractor : "B"& "A" Class
6. Date and time of availability of bid document in portal : 11 hour of 06.12.24 to 17.12.24 up to 17 hours.
7. Date & time of seeking tender clarification : 16.12.24 up to 17 hours
8. Date & time of opening of tender : 18.12.24 at 11:30 Hours in the office of the Superintending Engineer, RWS&S Division, Cuttack
9. Time of completion : 9 months
10. The bidders have to participate in online biding only. Further details can be seen from the website https://www.tendersorissa.gov.in.

Superintending Engineer
RWS&S Dvision, Cuttack
OIPR-25022/11/0006/2425

PUBLIC NOTICE

Notice is hereby given that my client Rashi Ghosh is in process to purchase the Residential UGF without roof rights built on Property bearing No. E-71-72, area measuring 123.66 sq. yds., situated at double storey, Ramesh Nagar, New Delhi-110015 from Mrs. Jaspreet Kaur, whereas he acquired the said property vide Sale Deed dated 13.04.2021 (doc. No 4648) executed by Mr. Hitesh Sobhrajani, whereas Hitesh Sobhrajani acquired the same vide Relinquishment Deed dated 27.11.2020 executed by Mrs. Neelam Keswani, Mrs. Raj Hemrajani, Mrs. Sheela Wadhera, Mrs. Kanta Jethani, Mr. Mahesh Kumar for self and as attorney of Mr. Chandan Khemani and Mrs. Nandani Sahani, Mrs. Neenu Teckchandani, Mrs. Shobha Sobhrajani, and Mrs. Manisha Sobhrajani
All person/s having any claim against or in respect of the said Property, or any part thereof, by way of sale, exchange, mortgage (equitable/ registered or otherwise), gift, trust, inheritance, family arrangement, maintenance, bequest, partnership, possession, lease, sublease, tenancy, license, lien, charge, pledge, easement or otherwise howsoever, are hereby requested to notify the same in writing to us with supporting documentary evidence at the address mentioned below within 7 days from the date hereof, failing which the claim or claims, if any, of such person or persons will be considered to have been waived and/or abandoned. **Kamal Kant Gupta (Advocate)**
Unit No. FF-2, First floor, Mahaluxmi Metro Tower Sec-4, Vaishali, Gzb., U.P., Mob. 9810063351

PUBLIC NOTICE

Notice is hereby given that my client Banti is in process to purchase the Old property Bearing No. Old no.427, then 652 and New number 742/785 (Plot No. 15B), area measuring 99 sq. yards i.e. 82.77 sq. mtrs, situated at Mohalla Purva, Ismail Khan (Turab Nagar), Tehsil and District Ghaziabad, U.P (availing loan from SHFL) from Puneet Lamba and Manish Lamba , having acquired the said property vide Gift Deed dated 13/7/2022 (Document No. 9656) executed by Padma Lamba, He confirmed that his seller is not having the below documents pertaining to the property in question for that online FIR has already been lodged on dated 30/11/2024 vide LR no. 20240000940402
1. Original Sale Deed dated 15.11.1977 executed by Indra Mohan Gupta @ Indra Mohan Lal in favour of Amrish Kumar Gupta (Doc No. 11269)
2. Original Sale Deed dated 29.04.1980 executed by Ambrish Kumar Gupta in favour of Jagdish Chandra Lamba, Trilok Chandra Lamba and Satpal Lamba (Doc No. 6240)
3. Original Regd. GPA dated 05.05.1987 executed by Trilok Chand Lamba in favour of Satpal Lamba, in respect of 1/3rd share (Doc No. 1791)
4. Original Regd. ATS dated 02.07.1987 executed by Trilok Chand Lamba and Satpal Lamba in favour of Padma Lamba (Doc No. 12124)
5. Original Will dated 02.07.1987 executed by Trilok Chand Lamba in favour of Padma Lamba.
6. Original Will dated 02.07.1987 executed by Satpal in favour of Padma Lamba.
7. Original Sale Deed dated 01.04.1989 executed by Satpal Lamba as attorney of Trilok Chand Lamba in favour of Padma Lamba, in respect of 1/3rd share (Doc No. 4129)
8. Original Sale Deed dated 07.03.1990 executed by Jagdish Chandra Lamba in favour of Padma Lamba, in respect of 1/3rd share of property (Doc No. 7322)
All person/s having any claim against or in respect of the said Property, or any part thereof, by way of sale, exchange, mortgage (equitable/registered or otherwise), gift, trust, inheritance, family arrangement, maintenance, bequest, partnership, possession, lease, sublease, tenancy, license, lien, charge, pledge, easement or otherwise howsoever, are hereby requested to notify the same in writing to us with supporting documentary evidence at the address mentioned below within 7 days from the date hereof, failing which the claim or claims, if any, of such person or persons will be considered to have been waived and/or abandoned. **Kamal Kant Gupta (Advocate)**
Unit No. FF-2, First floor, Mahaluxmi Metro Tower Sec-4, Vaishali, Gzb., U.P., Mob. 9810063351

FORM G (RE-PUBLISH)
INVITATION FOR EXPRESSION OF INTEREST
(Under Regulation 36A (1) of the Insolvency and Bankruptcy (Insolvency Resolution Process for Corporate Persons) Regulations,2016

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	SITI JIND DIGITAL MEDIA COMMUNICATIONS PRIVATE LIMITED, CIN No. U72200DL2010PTC2101071 PAN-AABCL9536C
2.	Address of the registered office	Registered Office: No-203,2nd Floor, J Block,Prakash Tower LSC Ashok Vihar, Phase-1, North West Delhi, India 110052 Address for maintaining Books of Accounts-478/11 Near Fire Brigade Station, Saffidon Gate, Jind Haryana, India, 126102
3.	URL of website	http://sitijind.ibc2016.net/
4.	Details of place where majority of fixed assets are located	The CD has no Land & Building and the majority of Plant & Machinery is located and Operations are run from: JIND-478/11 Near Fire Brigade Station, Saffidon Gate, Jind Haryana, India, 126102
5.	Installed capacity of main products/services	It has a digital Headend installed at Jind Office. Through which unlimited viewers can receive Digital TV services.
6.	Quantity and value of main products/ services sold in last financial year	Details can be sought by sending a request to the Resolution Professional at sitijinddigital.cirp@gmail.com
7.	Number of employees/workmen	Count of Employees on Payroll-8
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Details can be sought by sending a request to the Resolution Professional at sitijinddigital.cirp@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Details can be sought by sending a request to the Resolution Professional at sitijinddigital.cirp@gmail.com
10.	Last date for receipt of expression of interest	17.12.2024
11.	Date of issue of provisional list of prospective resolution applicants	19.12.2024
12.	Last date for submission of objections to provisional list	24.12.2024
13.	Date of issue of final list of prospective resolution applicants	26.12.2024
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	28.12.2024
15.	Last date for submission of resolution plans	27.01.2025
16.	Process email id to submit EOI	Sitijinddigital.cirp@gmail.com

Mr. Harvinder Singh (Resolution Professional)
In the Matter of Siti Jind Digital Media Communications Private Limited
(Regn No. IBBI/IPA-001/IP-P00463/2017-18/10806) AFA valid up to 10.05.2024
Email: Regd. with IBBI: harvinder@akgandassociates.com
Address Regd. With IBBI: 11 CSC DDA, Market A Block Saraswati Vihar, New Delhi, National Capital Territory of Delhi, 110034
Address for correspondence: 11 CSC DDA, Market A Block Saraswati Vihar,New Delhi, National Capital Territory of Delhi ,110034
Email: For Correspondence: sitijinddigital.cirp@gmail.com, Mobile No.: 9810046631
Date- 02.12.2024
Place- New Delhi

Indian Overseas Bank
NHPC BRANCH
(Address, NHPC,Complex , Sec-33, Faridabad (Haryana) Pincode - 121003
Phone No. 0129-2254012 & Email Id : iob1501@iob.in)

SYMBOLIC POSSESSION NOTICE
(for immovable property) [(Rule 8(1)]

Whereas
The undersigned being the Authorised Officer of the **Indian Overseas Bank**, NHPC Branch, Faridabad, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated **11/06/2024** calling upon the borrowers **M/s. Prem Machine Tools Plot No-101, Road,No. 5(w), Saroorpur Industrial Area, Faridabad and its Proprietor Mr. Rakesh Kumar Sharma and guarantor /Mortgagor Mrs. Kusum Sharma & Mr. Chander Prakash Sharma having to residential address at Jeewan Nagar, Gaunchi, Saroorpur, Ballabhgarh, Faridabad, Haryana, 121004** (hereinafter referred as 'borrowers') to repay the amount mentioned in the notice being **Rs 29,22,314.46 (Twenty Nine Lakh Twenty Two Thousand, Three Hundred Fourteen and Forty Six Paise)** as on **27-11.2024** with further interest at contractual rates and rests, charges etc till date of realization within 60 days from the date of receipt of the said notice.
(1) The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/ her under Section 13(4) of the said Act read with Rule 8 of the said Rules on this **30th Day of November 2024.**
(2) The borrowers in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **Indian Overseas Bank** for an amount of **Rs 29,22,314.46 (Twenty Nine Lakh Twenty Two Thousand, Three Hundred Fourteen and Forty Six Paise)** as on **30.11.2024** with interest thereon at contractual rates & rests as agreed, charges etc., from the aforesaid date mentioned in the demand notice till date of payment less repayments, if any, made after issuance of Demand Notice. The dues payable as on the date of taking possession is **Rs 29,22,314.46 (Twenty Nine Lakh Twenty Two Thousand, Three Hundred Fourteen and Forty Six Paise)** payable with further interest at contractual rates & rests, charges etc., till date of payment.
(3)The borrowers attention is invited to provisions of Sub-section (8) of the Section 13 of the Act, in respect of time available to them, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

Residential land & building on plot MCF No- 285, presently MCF No. 384 (Old MCF No- 456 & Earlier plot No. 51 & 52), Jeevan Nagar, Teshsil Ballabgarh, District - Faridabad, Haryana, owned by Mrs. Kusum Sharma w/o Mr. Rakesh Kumar Sharma admeasuring 100 sq yds.

All that part and parcel of the property consisting of plot MCF No- 285, (Old MCF No.456 & earlier plot no 51 & 52), Khasra No-61/1/1 (6-19), Jeevan Nagar, Tehsil- Ballabgarh, District-Faridabad, Mauza- Gaunchi, Haryana Owned by Mrs. Kusum Sharma w/o Mr. Rakesh Kumar Sharma. Land and building area measuring 100 Sq yards.

Bounded :
On the North by- Plot No. 286
On the South by - Plot No. 284
On the East by - Road
On the West by - Gali

Dated: 30.11.2024
Place: Faridabad
Sd/- Authorised Officer
Indian Overseas Bank

एयरपोर्ट के पास बसेंगे नए औद्योगिक सेक्टर

● जमीन के लिए सर्वे शुरू, सीईओ रवि कुमार एनजी द्वारा संबंधित विभाग के अधिकारियों को दिशा निर्देश दिए

पायनियर समाचार सेवा। नोएडा

एनसीआर में औद्योगिक विकास अब और रफ्तार पकड़ेगा। ग्रेटर नोएडा प्राधिकरण ने जेवर में बन रहे नोएडा इंटरनेशनल एयरपोर्ट से सटे अपने अधिसूचित क्षेत्र गांवों के साथ ही ग्रेटर नोएडा- ग्रेटर नोएडा वेस्ट को जोडने वाली 130 मीटर चौड़ी सड़क के किनारे औद्योगिक विकास को गति देने की तैयारी तेज कर दी है।

प्राधिकरण ने नए औद्योगिक सेक्टर विकसित करने के लिए क्षेत्र के अस्तौली, अमरपुर, अटाई मुरादपुर, सुनपुरा, धूममानिकपुर आदि गांवों में किसानों से सीधे जमीन खरीदेगा। किस गांव में कितनी जमीन उपलब्ध है, इसके सर्वे का काम शुरू कर दिया गया है। दरअसल, नोएडा इंटरनेशनल एयरपोर्ट से अगले साल हवाई जहाजों की उड़ान शुरू हो जाएगी। इससे जिले में औद्योगिक निवेश की संभावनाएं बढ़ रही हैं।

राष्ट्रीय और अंतरराष्ट्रीय स्तर की कंपनियां यहां निवेश करने को इच्छुक है, लेकिन प्राधिकरण के पास जमीन की उपलब्ध न होने की वजह से उद्योगों और संस्थागत परियोजनाओं के लिए आवंटन करने में दिक्कत आ रही है। इसको देखते हुए प्राधिकरण एयरपोर्ट से सटे गांवों यानी ग्रेटर नोएडा ईस्ट इलाके में औद्योगिक सेक्टर विकसित करेगा। इस संबंध में सीईओ रवि कुमार एनजी द्वारा संबंधित विभाग के अधिकारियों को दिशा निर्देश दिए गए हैं।

एयरपोर्ट से सटे गांवों के साथ ग्रेटर नोएडा व ग्रेटर नोएडा वेस्ट को जोड़ने वाली 130 मीटर सड़क के किनारे औद्योगिक सेक्टर विकसित करने के लिए किसानों से सीधे जमीनी खरीदी जाएगी। सीईओ के निर्देश पर काम शुरू कर दिया गया है। दस से अधिक गांवों में जमीन का सर्वेक्षण करने के लिए लेखपालों को लगाया है। किसानों से बातचीत चल रही है। बाजार दर से काफी कम मुआवजा होने की वजह से किसान जमीन देने को तैयार नहीं है। किसानों की मांग है कि बाजार दर के हिसाब से मुआवजा मिले। प्राधिकरण ने कुछ माह पहले गांवों में कैंप लगाया था, लेकिन सफलता नहीं मिली। प्राधिकरण 4125 रुपये प्रति वर्गमीटर की दर से जमीन खरीद रहा है, जबकि बाजार भाव कम से कम 15 हजार रुपये प्रति वर्गमीटर है। ग्रेटर नोएडा प्राधिकरण की योजना लगभग 500 हेक्टेयर जमीन खरीदने की है, जिससे कि आगामी परियोजनाओं के लिए लैंडबैंक तैयार किया जा सके।

शासन द्वारा उद्योगों के लिए जमीन आवंटन की नीति को अंतिम रूप दिए जाने के बाद योजना लॉन्च की जा सकती है। ग्रेटर नोएडा प्राधिकरण के सीईओ रवि कुमार एनजी ने कहा, उद्योगों और संस्थागत सहित अन्य परियोजनाओं के लिए किसानों से सीधे जमीन खरीदने की प्रक्रिया चल रही है। एयरपोर्ट से सटे इलाके में औद्योगिक विकास को बढ़ावा दिया जाएगा। 130 मीटर सड़क के किनारे भी उद्योगों के लिए जमीन आवंटित की जाएगी। सर्वेक्षण किया जा रहा है।

पैदल सड़क पार कर रहे युवक को अज्ञात वाहन ने कुचला, मौत

पायनियर समाचार सेवा। गाजियाबाद

नगर कोतवाली क्षेत्र में शनिवार रात सड़क पार करते समय युवक को अज्ञात वाहन ने कुचल दिया। हादसे में युवक की मौत हो गई।

सूचना पर पहुंची पुलिस ने शव को पोस्टमार्टम के लिए भिजवाया। पुलिस का कहना है कि युवक मूलरूप से बांदा का रहने वाला था। थाना बिसांडा, जिला बांदा के गांव पलहरि में रहने वाला 22 वर्षीय शिवम वर्तमान में दौलतपुरा में रहता था और निजी कंपनी में नौकरी करता था। शनिवार रात करीब साढ़े आठ बजे वह जीटी रोड स्थित आर्य फार्म हाउस के पास पैदल सड़क पार कर रहा था। इस दौरान अज्ञात वाहन से उसे कुचल दिया। हादसे में शिवम गंभीर रूप से घायल हो गया। स्थानीय लोगों की मदद से शिवम को नेहरू नगर स्थित यशोदा अस्पताल में भर्ती कराया, जहां उपचार के दौरान उसने दम तोड़ दिया। कार्यवाहक एसीपी कोतवाली प्रियाश्री पाल का कहना है कि मृतक के परिजनों को सूचित कर दिया गया था। रविवार को पोस्टमार्टम के बाद शव परिजनों के सुपुर्द कर दिया गया। शिकायत के आधार पर केस दर्ज कर आगामी कार्रवाई की जाएगी। वहीं हापुड़ रोड पर रविवार को नशे में धुत ऑटो चालक ने आगे चल रही कई गाड़ियों में टक्कर मार दी।

हादसे में ऑटो चालक तथा दो महिलाएं घायल हो गईं। वहीं, शनिवार रात दो बाइकें आपस में टकरा गईं, जिससे युवती तथा तीन युवक घायल हो गए। इसके अलावा तीन अन्य घटनाओं में चार लोग घायल हो गए। मधुबन बापूधाम थानाक्षेत्र में हापुड़ रोड पर रविवार को ऑटो चालक ने आगे चल रही दो कारों तथा दो अन्य वाहनों में टक्कर मार दी। हादसे में ऑटो सवार महिला तथा युवती घायल हो गई।

संक्षिप्त समाचार

धोखाधड़ी करने वाले बांग्लादेशी गैंग का पर्दाफाश, 2 अभियुक्त गिरफ्तार

अवैध शराब बरामद, आरोपी गिरफ्तार

नोएडा । कोतवाली दादरी क्षेत्र के शाहपुर गांव अंडरपास के समीप अवैध शराब बेचने के मामले में एक तस्कर को गिरफ्तार किया है । उसके कब्जे से कट्टे में रखे पव्वे बरामद किए हैं । पुलिस ने आरोपी के खिलाफ कार्रवाई की गई है । प्रभारी निरीक्षक अरविंद कुमार ने बताया कि शनिवार शाम को पुलिस शाहपुर रोड पर गस्त कर रही थी । शाहपुर गांव अंडरपास के समीप नरौली गांव निवासी वीर उर्फ वीरेंद्र प्लास्टिक के कट्टे में अवैध शराब के पव्वे बेच रहा था । पुलिस ने पहुंच आरोपी के कट्टे की तलाशी ली तो उसमें अवैध शराब मिल गई । पुलिस ने आरोपी के कब्जे से पव्वे बरामद कर गिरफ्तार कर लिया और कार्रवाई की गई है ।

नाबालिग के साथ दुष्कर्म का आरोपी गिरफ्तार

नोएडा। बिलासपुर कस्बे से एक किशोरी का अपहरण कर उसके साथ दुष्कर्म करने के आरोपी को पुलिस ने गिर तार किया है। जिसके कब्जे से पुलिस ने किशोरी को भी बरामद कर मेडिकल परीक्षण के लिए जिला अस्पताल भेजा है। पुलिस का कहना है आरोपी को रविवार को कोर्ट में पेश कर जेल भेज दिया गया है। पुलिस का कहना है कि 16 वर्षीय किशोरी को करीब 10 दिन पहले आरोपी उसकी मौसी के घर से अपहरण कर ले गया था। आरोप है कि एक जगह पर ले जाकर आरोपी ने पीड़ित के साथ कई दिन तक जबरदस्ती दुष्कर्म की घटना को अंजाम दिया गया था। इस संबंध में आरोपी के खिलाफ पीड़ित परिवार ने केस दर्ज कराया था। जिसके आधार पर पुलिस ने आरोपी को गिर तार किया है। जिसके कब्जे से किशोरी भी बरामद कर ली गई है। पुलिस का कहना है की आरोपी का नाम आदित्य है। जो सीतापुर जिले का रहने वाला है।

स्ट्रीट पोल में खुले तार दे रहे हादसों को न्योता

नोएडा । ग्रेटर नोएडा के प्रमुख मार्गों और सेक्टरों के स्ट्रीट लाइटों के पोल में लगे टूटे बॉक्स और खुले तार हादसों को न्योता दे रहे हैं। इनकी चपेट में आकर मवेशी, अन्य जीव या लोगों को करंट लगने की आशंका रहती है। लोगों का कहना है कि ग्रेटर नोएडा प्राधिकरण के अधिकारियों से कई बार शिकायत किए जाने के बाद भी कोई कार्रवाई नहीं हो रही। शहर के कासना से सूरजपुर को जाने वाला मुख्य मार्ग, परी चौक से नॉलेज पार्क को जाने वाला मार्ग, 130 मीटर रोड के अलावा, सेक्टर बीटा-वन, सेक्टर बीटा-2, सेक्टर गामा-वन, सेक्टर डेल्टा-वन, सेक्टर म्यू-वन, सेक्टर म्यू-2, सेक्टर ज्यू-वन के अलावा शहर के लगभग हर सेक्टर में लगे स्ट्रीट लाइट के पोल के बॉक्स टूटे पड़े हैं। वहीं तार खुले पड़े हुए हैं।

नर्सरी दाखिले के आवेदन शुरू

● गौतमबुद्ध नगर में 16 हजार बच्चे लेंगे मुफ्त शिक्षा

पायनियर समाचार सेवा। नोएडा

सत्र 2025-26 के लिए निशुल्क शिक्षा का अधिकार अधिनियम के तहत आवेदन प्रक्रिया 1 दिसंबर (रविवार) से शुरू हो गई है।

यह प्रक्रिया चार चरणों में पूरी होगी और 27 मार्च 2025 को समाप्त होगी। इस पहल का उद्देश्य आर्थिक रूप से कमजोर बच्चों को निजी स्कूलों की 25 प्रतिशत सीटों पर गुणवत्तापूर्ण शिक्षा प्राप्त करने का अवसर प्रदान करना है बेसिक शिक्षा अधिकारी राहुल पंवार ने बताया कि इस वर्ष करीब 1037 निजी स्कूलों में आरटीई के तहत 16,000 से अधिक सीटें आरक्षित की गई हैं।

इन सीटों पर दाखिला आर्थिक रूप से कमजोर बच्चों के लिए सुनिश्चित किया जाएगा। सभी आवेदन और दाखिले संबंधित नियमों के साथ शर्तों के आधार पर किए जाएंगे। उन्होंने बताया कि पहला चरण 1 दिसंबर 2024 से 19 दिसंबर 2024 तक होगा। दूसरा चरण 1 जनवरी 2025 से 19 जनवरी 2025 तक, तीसरा चरण 1 फरवरी 2025 से 19 फरवरी 2025 तक और चौथा चरण 1 मार्च 2025 से 19 मार्च 2025 तक होगा।

डांस करने को लेकर जीजा ने साले को चाकू मारा

गाजियाबाद। थानाक्षेत्र के गांव बुदाना में डीजे पर डांस करने को लेकर हुए विवाद में जीजा ने चाकू मारकर साले को घायल कर दिया।

पीड़ित ने इस संबंध में मोदीनगर थाने में तहरीर दी है। पुलिस जांच के बाद कार्रवाई करने की बात कह रही है। दिल्ली की कल्याणपुरी कॉलोनी निवासी अजय कुमार मोदीनगर थानाक्षेत्र के गांव बुदाना में मामा के लड़के की शादी में शामिल होने के लिए आए थे। डीजे पर डांस करने को लेकर अजय का अपने जीजा से विवाद हो गया। देखते ही देखते विवाद इतना बढ़ा कि जीजा ने पहले अजय की बेहरमी से पिटाई की और फिर चाकू मारकर घायल कर दिया।

आगरा नहर सड़क का होगा चौड़ीकरण

● हरियाणा और यूपी सरकार आज परियोजना पर एमओयू करेगी हस्ताक्षर

पायनिर समाचार सेवा। नोएडा

नोएडा सहित एनसीआर के निवासियों के लिए एक अच्छी खबर सामने आई है। फरीदाबाद से नोएडा और राजधानी को जोड़ने वाली आगरा नहर सड़क के चौड़ीकरण का काम जल्द शुरू हो सकता है। इसके लिए हरियाणा और उत्तर प्रदेश सरकार के बीच सोमवार को इस परियोजना को लेकर एक एमओयू साइन किया जाएगा।

अधिकारियों का दावा है कि जनवरी 2024 में सड़क के निर्माण कार्य की शुरुआत हो जाएगी। यह परियोजना फरीदाबाद, दिल्ली और नोएडा के बीच यात्रा करने वाले लगभग 50,000 लोगों के लिए राहत लेकर आएगी। फरीदाबाद के ग्रेटर क्षेत्र में स्थित आगरा नहर सड़क लगभग 30 किलोमीटर लंबी है और यह सेक्टर-65 साहूपुरा से कालिंदीकुंज को जोड़ती है। इस सड़क पर रोजाना लगभग 50,000 लोग आवागमन करते हैं, लेकिन वर्तमान में सड़क दो लेन की है। जिससे जाम की समस्या लगातार बनी रहती है। खासतौर पर कालिंदीकुंज, खेड़ीपुल और पल्ला इलाके में जाम की स्थिति सबसे ज्यादा खराब होती है। पीक ऑवर में पांच मिनट की दूरी तय करने में आधे से एक घंटे का समय लग जाता है।

सड़क के चौड़ीकरण से इन समस्याओं में राहत मिलने की उम्मीद है। आगरा नहर सड़क पर चौड़ीकरण का कार्य शुरू करने के लिए उत्तर प्रदेश सिंचाई विभाग के साथ समन्वय की आवश्यकता है, क्योंकि इस सड़क पर मालिकाना हक इसी विभाग का है।

एमओयू साइन होने के बाद यूपी सिंचाई विभाग द्वारा सर्वे शुरू किया जाएगा। फरीदाबाद महानगर विकास प्राधिकरण ने सभी आवश्यक तैयारियां पूरी कर ली हैं और सड़क के चौड़ीकरण से आने वाले समय में फरीदाबाद और नोएडा के बीच यातायात की स्थिति में सुधार होने की संभावना है।

ईएसआई अस्पताल में बढ़े 50 नए बिस्तर

● 17 साल की लड़की की मौत के बाद प्रशासन ने उठाया कदम

पायनियर समाचार सेवा। नोएडा

सेक्टर-24 स्थित ईएसआईसी अस्पताल में एक 17 वर्षीय लड़के की मौत हो गई। इस मामले के बाद ईएसआईसी अस्पताल ने मरीजों की बढ़ती संख्या को देखते हुए सुविधाएं बढ़ाने का फैसला लिया गया है।

अस्पताल प्रशासन ने हाल ही में 50 नए बिस्तर लगाए हैं। जिससे अब अस्पताल में कुल बिस्तरों की संख्या 350 हो गई है। इस कदम से अस्पताल में भर्ती होने वाले मरीजों को बड़ी राहत मिलेगी। अस्पताल की प्रवक्ता डॉ.सोना बेदी ने बताया कि रोजाना औसतन 1800 से 2000 मरीजों की ओपीडी होती है। जो पिछले साल की तुलना में काफी अधिक है। मरीजों की संख्या में इस इजाफे के चलते अस्पताल पर दबाव बढ़ गया था। पहले जहां 300 बिस्तर थे, वहां अब 350 बिस्तरों की सुविधा उपलब्ध हो गई है।

उन्होंने बताया कि अस्पताल में आईसीयू और नियोनेटल आईसीयू की सुविधाएं भी उपलब्ध हैं। जिससे गंभीर मरीजों का बेहतर इलाज किया जा सकेगा। अस्पताल में भर्ती होने वाले मरीजों की संख्या अधिक होने के कारण कई बार एक ही बिस्तर पर दो मरीजों को भर्ती करने की स्थिति आ जाती थी। जिससे मरीजों और उनके परिजनों को भारी परेशानी उठानी पड़ती थी। नए बिस्तरों की व्यवस्था से अब ऐसी समस्याओं से छुटकारा मिलेगा और अधिक मरीजों को समय पर इलाज मिल सकेगा। डॉ.सोना बेदी ने बताया कि मरीजों की सुविधा को ज्यादा बेहतर बनाने के लिए डॉक्टरों की संख्या भी बढ़ाई जा रही है।

फिल्म सिटी बनने से पहले शूटिंग शुरू, राजपाल ने लगाये ठुमके

पायनियर समाचार सेवा। नोएडा

अभी फिल्म सिटी का शिलान्यास तक नहीं हुआ और जेवर में अभिनेता-अभिनेत्री का आगमन शुरू हो गया है। ग्रेटर नोएडा के जेवर की भूमि पर फिल्म बननी शुरू हो गई है। इसके लिए मूवी की शूटिंग चालू हो गई। इस फिल्म को कैलाश बना रहे हैं। फिल्म में अभिनेता के रूप में राजपाल यादव और अभिनेत्री के रूप में शिवानी कुमारी दिखाई देंगी।

जेवर में घोड़ी पे चढ़कर आना फिल्म की शूटिंग हो रही है। उत्तर प्रदेश के मुख्यमंत्री योगी आदित्यनाथ जेवर की भूमि पर बहुत जल्द फिल्म सिटी स्थापित करने वाले हैं। अभी तक फिल्म सिटी का शिलान्यास तक नहीं हुआ और उससे पहले शूटिंग शुरू हो गई। फिल्म शूटिंग के दौरान स्थानीय विधायक और पुलिस अधिकारियों ने फिल्मी स्टार्स से मुलाकात की।

यमुना प्राधिकरण के जेवर में स्थित सेक्टर-21 में प्रस्तावित अंतरराष्ट्रीय फिल्म सिटी इस वर्ष के अंत तक धरातल पर उतरने के लिए तैयार है।

पहले चरण में 230 एकड़ में बनने वाली इस फिल्म सिटी का ले-आउट तैयार किया जा रहा है, जिसे दिसंबर तक अंतिम रूप दे दिया जाएगा। प्राधिकरण से मंजूरी मिलते ही निर्माण कार्य शुरू होने की संभावना है। बताया जा रहा है कि फिल्म सिटी के शिलान्यास में उत्तर प्रदेश के मुख्यमंत्री योगी आदित्यनाथ आ सकते हैं।

प्रेमिका के आपत्तिजनक फोटो पति को भेजे

● पुलिस ने आरोपी को हिरासत में लिया

पायनियर समाचार सेवा। नोएडा

दनकौर कोतवाली क्षेत्र के एक गांव निवासी युवक ने अपनी प्रेमिका के पति को उसके आपत्तिजनक फोटो भेज दिए। जिसमें प्रेमिका के साथ आरोपी भी दिखाई दे रहा है।

मामले की जानकारी होने पर पति ने अपनी पत्नी को उसके मायके भेज दिया। उसने पत्नी को अपने साथ नहीं रखने की बात कही है। इस मामले में पीड़ित ने आरोपी के खिलाफ कोतवाली पहुंचकर शिकायत की है। जिसके आधार पर पुलिस ने आरोपी को शनिवार रात को हिरासत में ले लिया है। पुलिस का कहना है आरोपी से पूछताछ कर आगे की कानूनी कार्रवाई की जाएगी। आरोपी युवक का अपने ही गांव की एक युवती से पिछले करीब 4 वर्ष से प्रेम प्रसंग था। बताया जा रहा है कि इसी वर्ष जुलाई महीने में प्रेमिका की अन्य युवक से शादी हो गई। पीड़ित ने पुलिस को दी शिकायत में कहा है कि शादी से पहले आरोपी ने उसके कुछ आपत्तिजनक फोटो ले लिए थे। जिनको डिलीट करने के लिए भी पीड़ित ने उस समय कहा था। तब आरोपी ने आश्वासन दिया था कि वह डिलीट कर देगा। पीड़ित का कहना है कि आरोपी ने कई दिन पहले युवती के नाम से इंस्टाग्राम पर आईडी बनाकर उसके आपत्तिजनक फोटो प्रोफाइल समेत अन्य कई लोगों को पोस्ट भी कर दिए। साथ ही पीड़ित के पति को भी टैग कर दिया।

जिसकी जानकारी पीड़ित के पति को हुई तो उसने अपनी पत्नी को उसके मायके भेज दिया। इससे परेशान होकर पीड़ित युवती ने परिवार के लोगों के साथ कोतवाली पहुंचकर शनिवार को इस संबंध में आरोपी युवक के खिलाफ शिकायत की है। जिसके आधार पर पुलिस ने आरोपी को देर रात को हिरासत में ले लिया है। कोतवाली प्रभारी मुनेंद्र सिंह का कहना है कि पीड़ित को हिरासत में लेकर पूछताछ की जा रही है। जिसके बाद आगे की जांच के बाद कानूनी कार्रवाई की जाएगी।

इंडियन ओवरसीज बैंक
एनएचपीसी शाखा
(पता, एनएचपीसी, कॉम्प्लेक्स, सेक्टर-33, फरीदाबाद (हरियाणा)-121003
फोन नं. 0129-2254012 और ईमेल आईडी: iob1501@iob.in)

सांकेतिक कब्जा सूचना
(अचल संपत्ति हेतु) ((नियम 8(1))

जबकि

अधोहस्ताक्षरी ने वित्तीय परिसंपत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित अधिनियम के प्रवर्तन इंडियन ओवरसीज बैंक, एनएचपीसी शाखा, फरीदाबाद के प्राधिकृत अधिकारी होने तथा प्रतिभूतिहित (प्रवर्तन) नियमावली 2002 के नियम 3 के साथ पठित धारा 13(12) के अधीन प्रदत शक्तियों के अंतर्गत उधारकर्ता **मैसर्स प्रेम मशीन टूल्स**, प्लॉट नं. 101, रोड, नं. 5 (डब्ल्यू), सरूरपुर औद्योगिक क्षेत्र, फरीदाबाद और इसके प्रोपराइटर श्री राकेश कुमार शर्मा और गारंटर/बंधककर्ता श्रीमती कुसुम शर्मा और श्री चंद्र प्रकाश शर्मा जिनका आवासीय पता जीवन नगर, गौंची, सरूरपुर, बल्लभगढ़, फरीदाबाद, हरियाणा, 121004 (इसके बाद "कर्जदार" के रूप में संदर्भित) को मांग सूचना दिनांक **11-06-2024** को जारी किया था जिसमें सूचना में उल्लेखित राशि रु. **29,22,314.46** (रु. उनतीस लाख बाईस हजार तीन सौ चौदह और पैसे छियालीस) दिनांक 27.11.2024 तक और संविदात्मक दर पर ब्याज, प्रभार इत्यादि सहित पूर्ण चुकौती की तिथि तक, उक्त सूचना की प्राप्ति की तिथि से 60 दिनों के अंदर प्रति भुगतान करने को कहा गया था।

(1) कर्जदार राशि का प्रतिभुगतान करने में असफल हो गये है, इसलिए एतद्द्वारा कर्जदार तथा आम जनता को सूचित किया जाता है कि अधोहस्ताक्षरी इंडियन ओवरसीज बैंक के प्राधिकृत अधिकारी ने इसमे नीचे वर्णित संपत्ति का कब्जा, उक्त अधिनियम की धारा 13(4), उक्त नियम 2002 के नियम 8 के साथ पठित के अधीन उन्हे प्रदत शक्तियों के इस्तेमाल के अन्तर्गत दिनांक 30 नवम्बर, 2024 को लिया है।

(2) विशेष रूप से कर्जदार तथा जनसाधारण को एतद्द्वारा उक्त संपत्ति के साथ लेन-देन न करने के लिए साकधान किया जाता है तथा संपत्ति के साथ कोई भी लेन देन इंडियन ओवरसीज बैंक, के प्रभार वास्ते रु. **29,22,314.46** (रु. उनतीस लाख बाईस हजार तीन सौ चौदह और पैसे छियालीस) दिनांक 27.11.2024 तक और संविदात्मक दर पर ब्याज और अर्जित प्रभार, लागत इत्यादि सहित के अधीन होगा। जिसमें मांग नोटिस में उल्लिखित उपरोक्त तारीख से भुगतान की तारीख तक अनुबंध दरों और सहमति के अनुसार शेष राशि, शुल्क, लागत आदि पर ब्याज शामिल होगा, जिसमें मांग नोटिस जारी होने के बाद किए गए पुनर्भुगतान, यदि कोई हो, को घटाया जाएगा। कब्जा लेने की तिथि तक देय बकाया राशि रु. **29,22,314.46** (रु. उनतीस लाख बाईस हजार तीन सौ चौदह और पैसे छियालीस) जिसमें भुगतान की तिथि तक संविदात्मक दरों पर अतिरिक्त ब्याज और शेष, शुल्क इत्यादि

(3) कर्जदार का ध्यान एक्ट की धारा 13 की उप धारा (8), के प्रावधानों के अंतर्गत सुरक्षित परिसंपत्तियों के मुक्त करने हेतु उपलब्ध समय सीमा की ओर आकर्षित किया जाता है।

अचल संपत्ति का विवरण

प्लॉट एमसीएफ सं. 285 पर स्थित रिहायशी भूमि और भवन, वर्तमान में एमसीएफ सं. 384 (पुराना एमसीएफ सं. 456 और पहले प्लॉट सं. 51 और 52), जीवन नगर, तहसील बल्लभगढ़, जिला फरीदाबाद, हरियाणा, क्षेत्रफल 100 वर्ग गज, यह सम्पत्ति श्रीमती कुसुम शर्मा पत्नी श्री राकेश शर्मा के नाम पर है।

सम्पत्ति का वह समस्त भाग एवं अंश जोकि प्लॉट एमसीएफ सं. 285, (पुराना एमसीएफ सं. 456 और पहले प्लॉट सं. 51 और 52), खसरा नं. 61/1/1 (6-19), जीवन नगर, तहसील बल्लभगढ़, जिला फरीदाबाद, मौजा गौंची, हरियाणा में स्थित, भूमि और भवन क्षेत्रफल 100 वर्ग गज, यह सम्पत्ति श्रीमती कुसुम शर्मा पत्नी श्री राकेश शर्मा के नाम पर है।

चौहदी:
उत्तर में – प्लॉट नं. 286
दक्षिण में – प्लॉट नं. 284
पूरब में – रोड़
पश्चिम में – गली

दिनांक: 30.11.2024
स्थान: फरीदाबाद

हस्ता/- प्राधिकृत अधिकारी
इंडियन ओवरसीज बैंक

PUBLIC NOTICE

Notice is hereby given that my client Rashi Ghosh is in process to purchase the Residential UGF without roof rights built on Property bearing No. E-71-72, area measuring 123.66 sq. yds., situated at double storey, Ramesh Nagar, New Delhi-110015 from Mrs. Jaspreet Kaur, whereas he acquired the said property vide Sale Deed dated 13.04.2021 (doc. No 4648) executed by Mr. Hitesh Sobhrajani, whereas Hitesh Sobhrajani acquired the same vide Relinquishment Deed dated 27.11.2020 executed by Mrs. Neelam Keswani, Mrs. Raj Hemrajani, Mrs. Sheela Wadhera, Mrs. Kanta Jethani, Mr. Mahesh Kumar for self and as attorney of Mr. Chandan Khemani and Mrs. Nandani Sahani, Mrs. Neenu Teckchandani, Mrs. Shobha Sobhrajani, and Mrs. Manisha Sobhrajani

All person/s having any claim against or in respect of the said Property, or any part thereof, by way of sale, exchange, mortgage (equitable/ registered or otherwise), gift, trust, inheritance, family arrangement, maintenance, bequest, partnership, possession, lease, sublease, tenancy, license, lien, charge, pledge, easement or otherwise howsoever, are hereby requested to notify the same in writing to us with supporting documentary evidence at the address mentioned below within 7 days from the date hereof, failing which the claim or claims, if any, of such person or persons will be considered to have been waived and/or abandoned.

Kamal Kant Gupta (Advocate)
Unit No. FF-2, First floor, Mahaluxmi Metro Tower Sec-4, Vaishali, Gzb., U.P., Mob. 9810063351

PUBLIC NOTICE

Notice is hereby given that my client Banti is in process to purchase the Old property Bearing No. Old no.427, then 652 and New number 742/785 (Plot No. 15B), area measuring 99 sq. yards i.e. 82.77 sq. mtrs, situated at Mohalla Purva, Ismail Khan (Turab Nagar), Tehsil and District Ghaziabad, U.P (availing loan from SHFL) from Puneet Lamba and Manish Lamba , having acquired the said property vide Gift Deed dated 13/7/2022 (Document No. 9656) executed by Padma Lamba, He confirmed that his seller is not having the below documents pertaining to the property in question for that online FIR has already been lodged on dated 30/11/2024 vide LR no. 20240000940402

1. Original Sale Deed dated 15.11.1977 executed by Indra Mohan Gupta @ Indra Mohan Lal in favour of Amrish Kumar Gupta (Doc No. 11269)
2. Original Sale Deed dated 29.04.1980 executed by Ambrish Kumar Gupta in favour of Jagdish Chandra Lamba, Trilok Chandra Lamba and Satpal Lamba (Doc No. 6240)
3. Original Regd. GPA dated 05.05.1987 executed by Trilok Chand Lamba in favour of Satpal Lamba, in respect of 1/3rd share (Doc No. 1791)
4. Original Regd. ATS dated 02.07.1987 executed by Trilok Chand Lamba and Satpal Lamba in favour of Padma Lamba (Doc No. 12124)
5. Original Will dated 02.07.1987 executed by Trilok Chand Lamba in favour of Padma Lamba.
6. Original Will dated 02.07.1987 executed by Satpal in favour of Padma Lamba.
7. Original Sale Deed dated 01.04.1989 executed by Satpal Lamba as attorney of Trilok Chand Lamba in favour of Padma Lamba, in respect of 1/3rd share (Doc No. 4129)
8. Original Sale Deed dated 07.03.1990 executed by Jagdish Chandra Lamba in favour of Padma Lamba, in respect of 1/3rd share of property (Doc No. 7322)

All person/s having any claim against or in respect of the said Property, or any part thereof, by way of sale, exchange, mortgage (equitable/registered or otherwise), gift, trust, inheritance, family arrangement, maintenance, bequest, partnership, possession, lease, sublease, tenancy, license, lien, charge, pledge, easement or otherwise howsoever, are hereby requested to notify the same in writing to us with supporting documentary evidence at the address mentioned below within 7 days from the date hereof, failing which the claim or claims, if any, of such person or persons will be considered to have been waived and/or abandoned.

Kamal Kant Gupta (Advocate)
Unit No. FF-2, First floor, Mahaluxmi Metro Tower Sec-4, Vaishali, Gzb., U.P., Mob. 9810063351

PUBLIC NOTICE

Notice is hereby given to the General Public on behalf of our client that Mr. Sanjay claiming to be the owner of Residential Plot bearing No. 141, area measuring 52 sq. yds., out of Khasra No. 16/6, situated in the area of Village Mirzapur, Delhi State Delhi, Colony known as Mahavir Enclave, New Delhi-110045; vide Relinquishment Deed dated 10.04.2024 (Doc. No. 2024/16/I/4674) executed by Mr. Bobby, Mr. Sunil Kumar, Mr. Manoj Kumar, Mrs. Sonvati, & Mrs. Manju Kumari. All persons are hereby informed that above mentioned owners wants to sell the said property to a person who wants to obtain a loan from our client against the said property. If, anybody has any objection/s upon the ownership of above owner over the said property, its sale/mortgage/litigation & any other objections, kindly inform the undersigned in writing on the below mentioned address within 7 days of the present.

Kumar & Associates (Advocates & Consultants)
200, IInd Floor, 23, Shivaji Marg, Moti Nagar, N. Delhi-15
Ph : 011-41112527-28 legal@knalegal.com

PUBLIC NOTICE

TO WHOM SO EVER IT MAY CONCERN

Be it known to all concerned that my client namely Smt.Chandra Singh W/o Shri Gyan Prakash Singh and his Husband, Resident of H.No.403 Gali No. 32,D-Block, Molarband Extension, Badarpur, N.DELHI-110044, have disconnected all relations with their disobedient Son Namely Ashutosh Singh ,(Age Approx 38 years) and have disinherited and disowned him from all their movable and immovable property. Anybody dealing with him shall be doing so at their own risks costs and consequences.

Anil Kumar Juneja (Advocate) Ch No: X-46A, Civil Side, Tis Hazari Courts, Delhi-110054

फॉर्म-जी (पुनः प्रकाशित)
अभिरुचि की अभिव्यक्ति के लिए निमंत्रण
(दिवाला और दिवालियापन (कॉर्पोरेट व्यक्तियों के लिए दिवाला समाधान प्रक्रिया) विनियम, 2016 के विनियमन 36(1) के तहत

प्रासंगिक विवरण

1.	पैन/सीआईएन/एलएलपी संख्या के साथ कॉर्पोरेट देनदार का नाम	सिटी जींद डिजिटल मीडिया कम्युनिकेशंस प्राइवेट लिमिटेड U72200DL2010PTC2101071, पैन - AABCL95360
2.	पंजीकृत कार्यालय का पता	रजि. कार्यालय नं. 203, द्वितीय तल, जे ब्लॉक, प्रकाश टावर एलएससी अशोक विहार, फेज-1, उत्तर पश्चिम दिल्ली, भारत, 110052 खातों के रखरखाव बुक हेतु पता: 478/11 फायर ब्रिगेड स्टेशन के पास, सैफिडोन गेट, जींद, हरियाणा, भारत, 126102
3.	वेबसाइट का यूआरएल	http://sitijind.ibc2016.net/
4.	उस स्थान का विवरण जहां अचल संपत्तियों का बहुमत स्थित है	सीडी के पास कोई भूमि और भवन नहीं है और अधिकांश प्लांट और मशीनरी स्थित है और संचालन यहां से चलाया जाता है: जींद 478/11 फायर ब्रिगेड स्टेशन के पास, सफीदों गेट, जींद, हरियाणा, भारत, 126102
5.	कॉर्पोरेट वेनवार के मुख्य उत्पादों/सेवाओं की स्थापित क्षमता	इसमें जींद कार्यालय में एक डिजिटल हेडएंड स्थापित किया गया है। जिसके माध्यम से असीमित दर्शक डिजिटल टीवी सेवाएँ प्राप्त कर सकते हैं।
6.	पिछले वित्तीय वर्ष में बेचे गए मुख्य उत्पादों/सेवाओं की मात्रा और मूल्य	समाधान पेशेवर को sitijinddigital.cirp@gmail.com पर अनुरोध भेजकर विवरण मांगा जा सकता है।
7.	कर्मचारियों/वर्कमैन की संख्या	पेरोल पर कर्मचारियों की सं.- 8
8.	दो वर्षों के अंतिम उपलब्ध वित्तीय विवरणों (अनुसूचियों के साथ), लेनदारों की सूची सहित, अधिक विवरण यूआरएल पर उपलब्ध हैं:-	समाधान पेशेवर को sitijinddigital.cirp@gmail.com पर अनुरोध भेजकर विवरण मांगा जा सकता है।
9.	संहिता की धारा 25 (2) (एच) के तहत समाधान आवेदकों के लिए पात्रता यहां यूआरएल पर उपलब्ध है:	समाधान पेशेवर को sitijinddigital.cirp@gmail.com पर अनुरोध भेजकर विवरण मांगा जा सकता है।
10.	रुचि की अभिव्यक्ति प्राप्त करने की अंतिम तिथि	17.12.2024
11.	संभावित संकल्प आवेदकों की अनंतिम सूची जारी करने की तिथि	19.12.2024
12.	अनंतिम सूची पर आपत्तियां प्रस्तुत करने की अंतिम तिथि	24.12.2024
13.	संभावित समाधान आवेदकों की अंतिम सूची जारी करने की तारीख	26.12.2024
14.	संभावित समाधान आवेदकों को सूचना ज्ञापन, मूल्यांकन मैट्रिक्स और समाधान योजनाओं के लिए अनुरोध जारी करने की तारीख	28.12.2024
15.	समाधान योजना प्रस्तुत करने की अंतिम तिथि	27.01.2025
16.	रुचि की अभिव्यक्ति प्रक्रिया प्रस्तुत करने के लिए ईमेल आईडी	Sitijinddigital.cirp@gmail.com

श्री हरविंदर सिंह (समाधान पेशेवर)
सिटी जिंद डिजिटल मीडिया कम्युनिकेशंस प्राइवेट लिमिटेड के मामले में
(पंजीकरण सं. IBBI/IPA-001/IP-P00463/2017-18/10806) एएफए वैधता 10.05.2024 तक
**आईबीबीआई के साथ पंजी.